



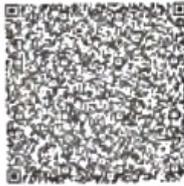
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18 MAY 2024

NOTARY
 Mumtaz Begum Kalita
 Kamrup (Metri), Guwahati
 Regd. No. KAM-17

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SEI AA REP BY NEERA DAULAGUPU (SEI AA REP BY NEERA DAULAGUPU) SEI AA REP BY NEERA DAULAGUPU (SEI AA REP BY NEERA DAULAGUPU) SEI AA REP BY NEERA DAULAGUPU (SEI AA REP BY NEERA DAULAGUPU)

**BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL AT KOLKATA
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION 169/2023/EZ**

IN THE MATTER OF:

Jinti Deka & Ors.

...Applicants

VERSUS

State of Assam

...Respondent

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Date:
Place:

Filed by:

Smt Amrita Pandey
Advocate F/747/2009



NOTARY
Mumtaz Begum Kalita
Kamrup (Metro), Guwahati
Regd. No. KAM-17

8 MAY 2024

v. Neera Daulagufu

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION 169/2023/EZ**

IN THE MATTER OF:

Jinti Deka & Ors.

...Applicants

VERSUS

State of Assam

...Respondent

**Affidavit on behalf of the SEIAA, Assam in compliance of the order
dated 10th May, 2024 passed in the Original Application No
169/2023/EZ**

I, Neera Daulagupu, aged about 56 years by Occupation – Service, serving as Member Secretary, SEIAA, Assam do hereby solemnly affirm and state as follows:

1. That I am well conversant with the facts and circumstances of the case, and being competent, to swear this affidavit on behalf of Respondent no. 2.
2. That, my office has received a copy of the above-mentioned original application. I have gone through the same and understood the contents made therein.
3. That I will traverse only those portions of the application which are relevant for the present purpose, the portions not replied to shall not be treated as to be my admission.
4. Pursuant to the directions passed on 10th April, 2024, the present affidavit is being affirmed.
5. At the outset, it is respectfully submitted that the Committee constituted by this Hon'ble Tribunal visited the site on 8th



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Mumtaz Begum Kalita
Kamrup (Metro), Guwahati
Regd. No. KAM-17

8 MAY 2024

Neera Daulagupu

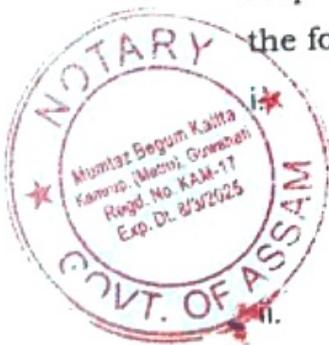
December, 2023 and a field enquiry report was also prepared. It is respectfully submitted that the Committee, duly constituted by this Hon'ble Tribunal, conducted a site visit on 8th December, 2023, and compiled a comprehensive field report. Copy of the field report dated 8th December, 2023 is annexed hereto and marked with Letter A.

6. Subsequently, the matter was heard before this Hon'ble Tribunal on 10th April, 2024. In an affidavit dated 21st March, 2024, affirmed by respondent no. 8, the Director of Geology and Mining, Guwahati, Assam, raised concerns regarding the site visited by the inspection team. It was alleged that the team visited a site with a different GPS location, namely Dimoruguri Village and Chatabari Village, rather than the site where respondent no. 7 is allotted the permit. I wish to assert with utmost respect that diligence inspection was conducted by the Committee as stated by the Committee members.
7. Furthermore, Chairman, SEIAA being the respondent no.2, I want to affirm that Chairman, SEIAA called the meeting of the Committee members on 29th April, 2024 and 2nd May, 2024 respectively to address the raised concerns. During these meetings, the following key points were established:-

i. The composition of the Committee, as mandated by the Hon'ble NGT vide order no. 169/2023/EZ, did not include a representative from the Director of Geology & Mining, Assam, in the inspection team

ii. The inspection report comprehensively covers the Nakhula Beat of Sand Mining Area No. 3

iii. Detailed maps and photographs were annexed to the inspection report, providing clear documentation of the immediate downstream and upstream areas, as well as



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Mumtaz Begum Kalita
Kamrup (Metro), Guwahati
Regd. No. KAM-17

18 MAY 2024

Mumtaz Begum Kalita

pertinent sites such as sand dumping sites and ramps for sand transportation

The details of the minutes of the meeting are stated inter alia as follows:-

"1. The Committee was constituted by the Hon'ble NGT vide order no. 169/2023/EZ. In paragraph 14, Where it was not directed to include representative from director of Geology & Mining, Assam in the inspection team. As per NGT order the following organization are directed to inspect the site-

- a. Senior Scientist, Assam State pollution Control Board;
- b. Senior Scientist, Central Pollution Control Board;
- c. Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Assam;
- d. District Magistrate, Marigaon, Assam or his representative Officer not below the rank of Additional District Magistrate (A.D.M.).

2. The inspection report covers the Nakhula Beat of Sand Mining Area No. 3.

3. The Google earth Map for Nakhula Beat Sand Mining Area No. 3 was annexed at annexure-VII (in the inspection report).

4. Photographs submitted by the inspection team are as follows:

(i) Photographs submitted in Fig. no, 1 to 3 belong to the Nakhula Beat Sand Mining Area No.3.

(ii) Photograph submitted in Fig. no. 4 is immediate downstream of the Nakhula Beat Sand Area No.3.

(iii) Photographs No. 5 and 6 is immediate upstream of the permit area.

(iv) Photographs No. 7 (sand dumping site) to 8 (ramp constructed on the river bank to facilitate transportation of sand from river bed), which are about 2.0km downstream of the Nakhula Sand Beat Sand Mining Area No. 3.

The details are already mentioned in the photographs of the inspection report along with the coordinates and time."



NOTARY
Mumtaz Begum Kalita
Kamrup (Metro), Guwahati
Regd. No. KAM-17

18 MAY 2024

Neera Daulogya

Copy of the minutes of the meeting is annexed hereto and marked with Letter B.

8. Diligent inspections was conducted by the Committee as stated by the Committee members in the meeting.
9. The answering respondent respectfully states that I hold the deepest respect for this Hon'ble Court and am fully committed to abiding by any order or direction issued by this Hon'ble Tribunal. I affirm my readiness and willingness to comply with the directives of the Court without reservation. Furthermore, I wish to reserve my right to submit additional affidavits, should the Hon'ble Court deem it necessary or if further clarification is required to address any concerns arising from the present affidavit."
10. That the statements made in paragraph number 1 and 9 are true to my knowledge and 2 to 7 are information derived from record and rest are my humble submissions before this Hon'ble Tribunal.

Aceca Daulagupu
Deponent



VERIFICATION

I, the deponent herein above, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, that no part of it is false and nothing material has been concealed therefrom.

NOTARY
Murtaz Begum Kalita
Kamrup (Metro), Guwahati
Regd. No. KAM-17 * 8 MAY 2024

Verified at Guwahati on this 18th day of May, 2024

Neer Daulagup
Deponent

Identified by

Rajan Kalita

Advocate

Enrolment no: 345/2020



M NOTARY
Muntaz Begum Kalita
Kamrup (Metro), Guwahat
Regd. No. KAM-17

18 MAY 2024

Inspection Report in the matter OA 169/2023/EZ Jinti Deka & Anr. Vs State of Assam

1.0 Back ground

The Hon'ble NGT, Eastern Zone Bench, Kolkata has Suo Motu taken up a complaint (by Jinti Deka and Others) against Sand Mining being carried out by using excavator and Sand Mining Machines in Kapili river at Village Chatabori violation of **Sustainable Sand Mining Management Guidelines 2016 (SSMMG 2016)** and **Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSS 2020)**.

Hearing the matter the Hon'ble Court has in its order dated 24.11.2023 (copy enclosed as **Annexure-I**) has directed all the respondents to file counter affidavit within four weeks.

The Hon'ble Court in the above mentioned matter constituted a four Member Committee consisting of members from different organization as below:

Sl no.	Members & Organization
1.	Senior Scientist , Assam Pollution Control Board
2.	Senior Scientist , Central Pollution Control Board
3.	Member, State Environmental Impact Assessment Authority(SEIAA) ,Assam
4.	District Magistrate, Morigaon, Assam or his representative not below the rank of Additional District magistrate (A.D.M.)

Accordingly the Committee consisting of nominated members from the different organizations, as tabulated below, visited the site on 8.12.2023.

Sl no.	Members
1.	Sri Pranjali Baruah, ACS, Additional District Commissioner (A.D.C.) District Morigaon , Assam
2.	Sri Mridul Dev Adhikary, Senior Environmental Scientist , Assam Pollution Control Board
3.	Dr. G. P. Singh, Scientist-D, Central Pollution Control Board, Regional Directorate, Shillong
4.	Dr. Sarat Phukan, Member, State Environmental Impact Assessment Authority(SEIAA), Assam



2.0 Field Inspection

The committee visited the site on 8.12.2023 and made inspection to ascertain the allegation made in the original application (O.A.) (copy enclosed as **Annexure--II**) which are as tabulated below:

Sl no.	Allegation in the Original Application	Present status as observed on the day of inspection.
i.	Under such circumstances, from 2019 we noticed regular sand mining by one Jugal Bharali at our villages which is marked as Nakhula Beat Sand Mining permit area no. 3 under Morigaon Forest Range .Against the aforesaid sand mining, that too, by using excavator & sand Mining Machines which is not permissible, we lodged several complains before the competent authorities steps were taken refraining him from carrying out the same. Due to not taking of any action our agricultural field, transportation road & Important Historical monuments are going to dissolve in the Kapili River bank erosion, some of the area are totally dissolve in Kapili river. They use Homen Borgohai Road (Bhakatgaonb to Narengi) and Bhakatgaon to Boha-Borpak road to transport this material. This are the road which is connected with Pobitara Wildlife Sanctuary and tourist use this road, but due to this day night sand mining activity we are affected.	<ul style="list-style-type: none"> • The Naokhola Beat Sand Permit Area No. 3 is located 508 meters downstream of the Bhakatgaon Bridge (refer to Fig. 1). The Pillar No. 1 (see Fig. 2) and Pillar No. 5 (see Fig. 3) of the permit area are marked on the Google Map (Fig. 1). • No mining was going on at the time of inspection. Neither any excavator/mining machinery was observed at the site. • The sand mining permit for Nakhula beat sand Permit area no. 3 for the period 2022-2024 to Sri Jugal Bharali on 27.4.2023 (Permit enclosed as Annexure --III) to Mr Jugal Bharali which is valid for 2 years (22-24) However since the mining permit was awarded on 27.4.2023 , the lease holder has been granted permit till 26.4.2025. • The copy of Challan issued by the lease holder (starts from 17.5.2023 enclosed as Annexure-IV) indicates that the mining by the lease holder has been done after the grant of lease permit by the Divisional Forest officer
ii.	It is no longer in dispute that	<ul style="list-style-type: none"> • Monsoon period starts from -

Wing Jugal *Pia* *Sharma*

	<p>Assam monsoon starts from the month of April and the said Jugal Bharali who is the reportedly the lessee of the Beat Sand Permit Area no. 3 has once again started sand Mining from the very beginning of the present monsoon period, that too by using excavator and Sand Mining Machines.</p> <p>It is pertinent to mention that during monsoon the river flows in its full swing and that at the juncture sand Mining in the river bed , that too by using excavator and sand mining machines in nothing but an invitation to the people living on the bank of river to fall prey of erosion.</p> <p>Having Noticed the same , We have also once gain knocked the door of different authorities including the forest authorities expressing our deep concern over the issue but all our efforts proved to be futile till today as the sand mining is being carried out in full swing and as a result our residents are in the verge of being eroded.</p>	<p>5thJune till 15thOctober (as per SSMMG 2016 Appendix Table-9(Annexure-V)). However the mining has been continued during that period as well. As reported by the lease holder Form MMP-1 sand mining has been continued in the month of June to Oct 2023 (copy enclosed as Annexure-VI).</p> <ul style="list-style-type: none"> • Bank side bars are notably absent along the river within the permit area, and sand extraction has taken place from beneath the water. The extracted sand is subsequently dumped downstream of the permit area, as illustrated on the Google Map (refer to Fig. 1). Transportation from the permit area to the dumping site is facilitated by boat, with the sand being manually conveyed to the riverbank for dumping. <p>(Enclosed Copy of the map showing lease area as Annexure - VII). The lease area declared by Department of Geology and Mining which is in violation of the Sand mining Guideline 2016 which clearly states that mining can only be allowed keeping a safe distance from the river bank and the depth of mining can be restricted to 3m or water level which ever is less. But mining has been done in the river water itself, as observed.</p>
iii.	It is admitted that sand mining is a means of generating the revenue for the Govt. but the	No comment

[Handwritten signatures and initials in blue ink]

	<p>same cannot be done at the cost of the poor people like us in as much as if the such same is not stopped immediately we all lose our residents within a short span of time.</p>	
iv.	<p>It is also to mention here that the residences of around 300-400 families of village Chatabori are on the bank of River Kapili and due to such sand mining , that too , with excavator , our residences have come under great threat and may be eroded at any time.</p>	<p>The river bank is not at all demarcated. Signs of bank erosion are evident along both riverbanks. The right bank, immediately downstream of the Bhakatgaon Bridge (Fig. 4) and upstream of the Naokhola permit area, is fortified with geobags. Further protection on the immediate upstream side of the permit area is provided by a boulder apron (Fig. 5) on the left bank of the river. The riverbank's erosion-prone nature is highlighted by its near-vertical posture despite being made up of alluvial material (Fig. 6).</p>

3.0 Overall Observations:

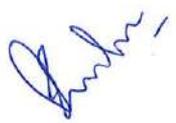
The overall observations during the inspections are as follows:

- 3.1 No mining was being carried out at the time of inspection on 8.12.2023. Mining has been done by the lease holder during monsoon too(June to October)
- 3.2 No excavator/mining machinery was observed at the time of visit.
- 3.3 No display board was observed at the allotted mining permit site.
- 3.4 As reported by district administration, illegal mining has been done since long back and necessary action has been taken by the district administration by collecting fines from the different sand storage points near the river bank (copy of the action Taken report from the District Administration is enclosed as **Annexure -VIII)**

[Handwritten signatures and initials]

- 3.5 As reported by the Director Geology and Mining office there is no District Survey Report (DSR) for Morigaon District.
- 3.6 It is very surprising that reserve estimation of sand has been done without District Survey Report which is contrary to the Sustainable sand Mining Management Guidelines 2016(SSMMG 2016) as well as Enforcement & Monitoring Guidelines for Sand Mining 2020 (EMGSM2020).The reserve estimation of sand has been done by the Office of the Forest Range; Morigaon Range, Morigaon, Assam dated 12-05-2022 (Copy enclosed as **Annexure-IX**)
- 3.7 Some of the points as mentioned in the sand mining guide lines of MoEF&CC which requires District Survey Report as the most important documents for sand mining are as follows:
 - 3.7.1 *District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/letter of Intent(Lol) by Mining department or department dealing the mining activity in respective states (Point a of 4.11 Preparation of District Survey Report page 15 of EMGSM2020 enclosed as **Annexure-X**)*
 - 3.7.2 *The State shall issue letter of Intent as per the procedure laid down in their Minor Mineral Concession Rule, 2013 with due consideration of the final district Survey report. (4.2 under Grant of letter of Intent to those mining leases which are falling in potential mining zone page 20 of EMGSM2020 enclosed as **Annexure -XI**)*
 - 3.7.3 *District Level Survey Report should be prepared and the area suitable for mining and area prohibited for mining be identified (point no 8 of Standard Environmental conditions for sand mining of SSMMG 2016, enclosed as Annexure-XIII)*
 - 3.7.4 *mining should be done only in the area /stretch identified in the District Level Survey Report suitable for sand mining and so certified by the Sub Divisional Level Committee after site visit (point no 20 of standard Environmental conditions for sand mining of SSMMG 2016,enclosed as Annexure-XIV)*
 - 3.7.5 *The depth of mining in the river bed shall not exceed one meter or the water level whichever is less , provided that where the joint inspection committee certifies about*





*Excessive deposit or over accumulation of mineral in certain reaches requiring channelization it can go upto 3m on the defined reaches of the river. (point no 9 of standard Environmental conditions for sand mining of SSMMG 2016, enclosed as **Annexure-XV**)*

3.7.6 To Maintain safety and Stability of River banks i.e.3 meter or 10% of the river width of the River whichever is more will be left intact as no mining zone (point no 16 of SSMMG 2016 ,enclosed as **Annexure-XVI**)

3.8 It is also very surprising that the Mining Plan approved by Directorate of Geology and Mining, Assam declares mining area inside the river which comes under restricted area as per the sand mining guide lines. EMGSM 2020(Point r of the guideline Page 24 (Enclosed as **Annexure -XVII**) states *River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but upto 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearances in consultation with irrigation department.*

Whereas the Mining plan approved by Directorate of Geology and Mining, Assam (copy enclosed as **Annexure -XVIII**) clearly states (point no 6 of page 13 of mining plan) that *the mineable width of the river as central 80m X 3/4⁺= 60m (Fig Sketch map)* which allows mining inside the river in violation of the Sustainable Sand Mining Management Guideline 2016 as well as EMGSM2020.

4.0 Recommendations:

It view of the above findings and observations it is recommended as follows:

- 4.1 Sand Mining should be stopped and be allowed in compliance to guidelines only.
- 4.2 District Survey Report (DSR) should be prepared in line with Sustainable Sand Mining Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020. DSR should make assessment of mineable reserve in the region and mining be permitted in accordance with these guidelines only.



- 4.3 The existing mining plan should be cancelled and be prepared in compliance with the Sustainable Sand Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020.
- 4.4 The lease/permit granted to the lease holder should be reviewed immediately and be granted in compliance with the guidelines (**SSMMG 2016** & EMGSM2020.)
- 4.5 The lease holder shall mandatorily obtain Consent to Establish (CTE) and CTO (consent to Operate) from the State Pollution Control Board, Assam as per guidelines of Central Pollution Control Board, MoEF&CC, GOI bearing no. PCBA/LGL-196/2023/NGT/10 dated 06-12-2023 (Copy Enclosed as **Annexure -XIX**)

Members of the Committee

1. Sri Pranjal Baruah, ACS,
Additional District Commissioner
(A.D.C.) District Morigaon, Assam
2. Sri Mridul Dev Adhikary,
Senior Environmental Scientist,
Assam Pollution Control Board
3. Dr. G. P. Singh, Scientist-D,
Central Pollution Control Board,
Regional Directorate, Shillong
4. Dr. Sarat Phukan, Member,
SEIAA, Assam

Signature

P. Baruah
20/12/2023

M. Adhikary
20/12/2023

G. P. Singh
20.12.2023

S. Phukan
20/12/2023

Minutes of the meeting of NGT Case no. 169/2023/EZ**Jinti Deka & Ors Versus State of Assam**

The Meeting was held in the Video Conference Hall of the Pollution Control Board, Assam, Guwahati-21 on 29/04/2024 at 03.00p.m. and 02/05/2024 at 12.00 p.m.

The following Members were present

- Sri Rajesh Kemprai, Chairman, SEIAA, Assam.
- Smti. Neera Daulagupu, ACS, Member Secretary, SEIAA, Assam.
- Dr. Sarat Phukan, Member, SEIAA, Assam.
- Sri Mridul Dev Adhikary, Sineor Environmental Scientist, PCB Assam.
- R. K. Baishya, ASF, Marrigaon, Assam
- Dr. G. P. Singh, Scientiest – D, Centrel Pollution Control Board, shillong.
- Sri Pranjal Baruah, ACF, ADC, Marigaon.

Sri Rajesh Kemprai, Chairman, SEIAA, Assam presided over the meeting.

Item 1.

- Affidavit dated 21.03.2024 has been filed by Respondent No.8, Director of Geology and Mining, Guwahati, Assam; the same is taken on record. 3.
- In the affidavit of the Respondent No.8 in paragraph-6, it is stated that the inspection team visited the site without any representation from the office of the Directorate of Geology and Mining, Assam and it visited a different location not allotted to the Respondent No.7 i.e. Nakhula Beat Sand Mining Permit Area No.3. It is also stated that the photographs enclosed in the Inspection Report is of a site namely Dimoruguri Village and Chatabari Village of different GPS locations whereas the Respondent No.7 is allotted Nakhula Beat Sand Mining Permit Area No.3.

Resolution of the meeting:

1. The Committee was constituted by the Hon'ble NGT vide order no. 169/2023/EZ. In paragraph 14, Where it was not directed to include representative from director of

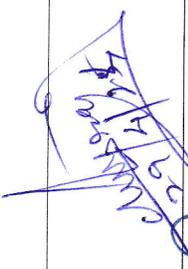
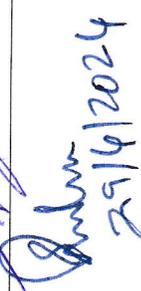
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Geology & Mining, Assam in the inspection team. As per NGT order the following organization are directed to inspect the site –

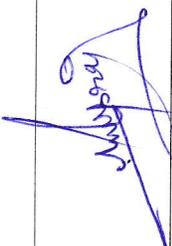
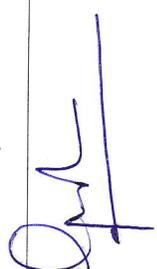
- a. Senior Scientist, Assam State pollution Control Board;
 - b. Senior Scientist, Central Pollution Control Board;
 - c. Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Assam;
 - d. District Magistrate, Marigaon, Assam or his representative Officer not below the rank of Additional District Magistrate (A.D.M.).
2. The inspection report covers the Nakhula Beat of Sand Mining Area No. 3.
 3. The Google earth Map for Nakhula Beat Sand Mining Area No. 3 was annexed at annexure –VII (in the inspection report).
 4. Photographs submitted by the inspection team are as follows:
 - (i) Photographs submitted in Fig. no. 1 to 3 belong to the Nakhula Beat Sand Mining Area No.3.
 - (ii) Photograph submitted in Fig. no. 4 is immediate downstream of the Nakhula Beat Sand Area No.3.
 - (iii) Photographs No. 5 and 6 is immediate upstream of the permit area.
 - (iv) Photographs No. 7 (sand dumping site) to 8 (ramp constructed on the river bank to facilitate transportation of sand from river bed), which are about 2.0km downstream of the Nakhula Sand Beat Sand Mining Area No. 3.

The details are already mentioned in the photographs of the inspection report along with the coordinates and time.

Discussion regarding NGT Case No. 169/2023/EZ, Jinti Deka & Ors Versus State of Assam

Sl No.	Name & Designation	Signature	Email id & Phone no.
1	Rajesh Karmakar Chairman Jinti		
2	SARAT PHUKAN		
3	M. D. Adhikari,		
4	R.K. Baruah, AFS, FR		
5	Neesa Daslogy MS SEIFA		
6			
7			

Discussion regarding NGT Case No. 169/2023/EZ, Jinti Deka & Ors Versus State of Assam

Sl No.	Name & Designation	Signature	Email id & Phone no.
1	Rejesh Tekemssaw, Chairman FRATA.		
2			
3	Bhargal Baruah, ACS, ADC, Muzgaon		
4	Rakeen Kr. Barishya AFS, SR, FRO, Muzgaon		
5	M.D. Adhikary,		
6	Dr. G.P. Singh, Sec-D CP&B RD Shillong		
7	Neesa Pauloguh, SecAA MS		



OFFICE OF THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVERNMENT OF INDIA
BAMUNIMAIDAM, GUWAHATI-21.

No. SEIAA.3601/2023/76/98

Dated: 16 / 05 / 2024

From:

Member Secretary,
State Environment Impact Assessment Authority,
(SEIAA) Assam,
Bamunimaidam, Guwahati-21

To

Smti Amrita Pandey
Advocate, Kolkata
E-mail id: amritalegal@gmail.com
M-98306-09262, 94328-20002

Sub: Regarding NGT Case No.169/2023/EZ, Jinti Deka & Ors Vs State of Assam.

Madam,

With reference to the subject cited above, we are pleased to appoint you as our authorized representative to represent the above mentioned case on our behalf.

You are therefore, requested to take up the matter as the case listed on 20.5.2024 before the NGT, Eastern Zone Branch, Kolkata. The draft, parawise comments are enclosed for favour of your modification if necessary for placing the same before the Hon'ble NGT Eastern Zone Branch, Kolkata.

Thanking you

Yours faithfully

Enclosed:

1. Copy of O.A.No. NGT Case No.169/2023/EZ, Jinti Deka & Ors Vs State of Assam.
2. Minutes of Meeting dt. 29/04/2024 & 2/5/2024
3. Site Inspection Report in matter of NGT Case No.169/2023/EZ
4. Draft Para wise comments

Member Secretary
SEIAA, Assam
Bamunimaidam, Guwahati – 21



Amrita Pandey <amritalegal@gmail.com>

Re: Affidavit - R2 Regarding NGT Case OA No.169/2023/EZ, Jinti Deka & Ors Vs State of Assam

1 message

Amrita Pandey <amritalegal@gmail.com>

Sat, May 18, 2024 at 7:19 PM

To: mrdey <mrdey@rediffmail.com>, Surendra Kumar <surendra_kr15@rediffmail.com>, santanu bora <advocatesbora@gmail.com>

Dear Sir/Madam,

Please find attached herewith the copy of the affidavit filed on behalf of respondent no. 2. SEIAA Assam.

Warm Regards

Amrita Pandey

Advocate

 **Aff r2.pdf**
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